

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 1480/88
T.A. No.

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DATE OF DECISION 15.10.1993

Mrs. Hirdesh Jain	Petitioner
Shri P. Jain and Shri Madhav Panker	Advocate for the Petitioner(s)
Versus	
Director of Education	Respondent
None	Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. J.P. Sharma, Member (Judl.)

The Hon'ble Mr. B.K. Singh, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(ORAL) JUDGEMENT

The grievance of the applicant is that she was appointed as a Drawing Teacher in the P & T Middle School, Atul Grove Road, w.e.f. 4.10.1976, but has not been paid her salary for the period 4.10.1976 to 27.10.1977 despite repeated representations. She has assailed the order dated 16.4.1987. There is no order on record dated 16.4.1987. However, there is a meeting notice dated 6.4.1987. The applicant has prayed for grant of the relief that a direction be issued to the

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respondents to grant her salary for the period from 4.10.1976 to 27.10.1977. We have heard the learned counsel for the applicant and none appeared for the respondents. The affidavit in this case has been filed by the N.D.M.C. contesting the application.

N.D.M.C. is also respondent No.2 in this case. The other respondents have not contested this application.

The N.D.M.C. was the controlling authority of the said institution which was only ^{aided} headed by the Delhi Administration. The N.D.M.C. does not lie within the jurisdiction of this Tribunal, nor is there any notification under Section 14(2) of the Administrative Tribunals Act, 1985.

2. The learned counsel for the applicant, therefore, requested that she may be allowed to withdraw the application with liberty to file the petition for the redress of the grievance of the applicant in the competent forum.

3. In view of the circumstances, the application is dismissed as withdrawn with liberty to the applicant, if so advised, to assail her grievance in the competent forum as per the extant rules. No costs.


(B.K. Singh)
Member (A)


(J.P. Sharma)
Member (J)